District Judge, under the Commissions of Inquiry Act, 1952, to investigate the incidents which took place in Moradabad on the 13th August, 1380.

(d) Does not arise in view of the answer given to parts (a), (b) and (c) above.

## Rape of Harijan and tribal women of Madhya Pradesh

# \*55. SHRi ASHWANI KUMAR: SHRI KALRAJ MISHRA;

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that 835 women, including 230 Harijan and tribal women, were victims of rape and other offences m Madhya Pradesh during June-July this year; and

(b) the comparative figure from other States including Union Territories for similar crimes against women during the period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) The requisite information is being collected and on receipt of the same a statement will be laid on the Table of the House.

#### Foreigners issue in Assam

\*56. SHRI S. KUMARAN:

## SHRI BHUPESH GUPTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the details regarding talks held to solve the Assam problems;

(b) whether Government have taken any decision in the matter; and

(c) it so, what are the details thereof?

THE MINISTER OF HOME AFFAIRS (GIANT ZAIL SINGH): (a) to (c) Several rounds of talks have been held at various levels on the foreigners issue in Assam. However, 110 agreed understanding has emerged.

As the work of detection of foreigners has come to **a** standstill due to agitation, Government have announced on 17th October that the work of detection of foreigners who came to Assam after March, 1971 would be taken up vigorously and *on* a priority basis. It has been clarified that 1971 is only the starting year. Government has kept its doors open for talks and it is hoped that saner counsels will eventually prevail amongst the agitators.

### Coir industry in Kerala

\*57. SHRI O. J. JOSEPH: Will the Minister of INDUSTRY be pleased to state:

(a)whether the Government of India have received any representa tions/proposals from the Government of Kerala to reorganise the coir in dustry in Kerala in order to boost up to production and provide more jot opportunities;

(b) if so, what steps have beer I taken or proposed to be taken *in* this regard; and

(c) whether the Government o India propose to give adequate repre sentation to the workers on the Cbi Board?

THE MINISTER OF STATE II THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA); (a Yes, Sir.

(b) A scheme for development c the coir industry in Kerala in th Sixth Plan period has been prepare for which the Kerala Government hi sought considerable central assistanc This request has been considers while recommending outlays in the Central Plan for the coir industry

(c) Interest of all categories mer tioned in the Coir Industry Rule

1954 are being kept in mind whi reconstituting the Board.

1